

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No.596 /2005

This the 12TH day of December, 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Vinod Kumar Tiwari aged about 43 years son of Raj Kumar Tiwari R/o 1662/64, Multi Story Building, Rajajipuram, Lucknow.

..Applicant

By Advocate: Sri A. P. Singh

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Posts, New Delhi.
2. Chief Post Master General , U.P.Circle, Lucknow.
3. Senior Superintendent of Post Offices, Lucknow Division, Lucknow.
4. Senior Post Master Chowk, Head Office, Lucknow.

Respondent

By Advocate: Sri Deepak Shukla for Sri Prashant Kumar.

ORDER (ORAL)

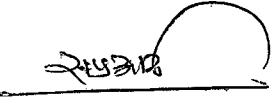
BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Applicant, PRI (P) Chowk, Lucknow Post Office has been attached to Divisional Office as Marketing Executive by order dated 8.11.2005. It is alleged that a representation dated 12.11.2005 has been moved by the applicant to the Respondent No.2 on the grounds that the post of Marketing Executive at Divisional Office is not a L.S.G. Post and therefore, attachment is against the provision of law.

2. Respondents have filed the objection stating that the transfer is an incidence of service and there is no justification to avoid the transfer only on the ground of having ^b made a representation. However, representation specially mentions that no LSG post in the Division Office and therefore, it requires necessary examination by the respondents. In view of this, upon hearing the counsel for the parties, it is found expedient

and in the interest of justice that Respondent No. 2 and 3 are directed to examine whether the post of Marketing Executive at Divisional Office is a L.S.G. Post/^{in L.S.G. Grade 4} or not and pass necessary orders thereon. Till such orders are passed, the applicant, who is alleged to have not yet been relieved, shall not be relieved.

3. With the above directions, O.A. is disposed of without any order as to costs.


(S.P. Arya)
Member (A)

HLS/-